

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 2680/2021

(Arising out of impugned final judgment and order dated 23-02-2021 in CRMWP No. 1797/2021 passed by the High Court Of Judicature At Allahabad)

SAHEENBANO & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 87899/2021 - EXEMPTION FROM FILING O.T.)

Date : 22-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Mridula Ray Bharadwaj, AOR
Mr. Amol Chitravanshi
For Mridula Ray Bharadwaj, Adv.

For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner(s) seeks two weeks' time to enable him to contact his client(s).

List on 10.05.2024.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)